

**From:**

**V.C. Gupta, H.J.S.  
Registrar General,  
High Court of Judicature at  
Allahabad**

**To:**

**All the District Judges,  
Subordinate to the High Court of Judicature at  
Allahabad.**

**C.L. No. 30/DR(S)/2011, Dated: September 28, 2011**

**RE: ANNUAL TRANSFER, 2012**

Sir,

I am directed to say that in the matter of transfer and posting of the Judicial Officers, the Court has decided that on completion of normal tenure of posting i.e. (i) three years stay in the district including Additional Chief Judicial Magistrate (Railways) (ii) two years stay in an outlying court or at Sonbhadra upto July 31<sup>st</sup>, 2012, the Judicial Officers shall be transferred subject to the following norms:

- (I) The officer will not be posted in his home town.
- (II) He will not be posted to a district where he was earlier posted within 6 years.
- (III) He will not be posted to any district falling in the zone in which he was earlier posted within 3 years.
- (IV) He will not be posted to any adjoining district of the other zone.
- (V) The bar on re-posting of an officer in the zone will not apply in cases in which the officers had been posted for a short period of less than 6 months.

I am to add that the Officer transferred / posted on his own request, is not entitled for any T.A. under Rule 42 of Chapter-IV of F.H.B. volume-III.

Officer posted in your Sessions Division may kindly be advised accordingly. These norms shall not, however, be applicable to the District Judge, except no (I).

In this connection it is also pointed out that the Court has divided the State of U.P. into 7 zones and also formulated guide-lines in the matter of transfer and postings which are enumerated in Appendix "A" annexed herewith alongwith proforma of application.

This proforma regarding transfer duly filled-in, be forwarded to the Assistant Registrar (Services) on or before 30<sup>th</sup> day of November, 2011.

**Yours faithfully.**

**Encl. Proforma of application with Guide lines.**

**Sd/-**

**REGISTRAR GENERAL**

**PROFORMA OF TRANSFER/ STAY APPLICATION-2012**

(SEE APPENDIX "A" TO THE APPLICATION)

1. NAME OF THE JUDGESHIP. ....
2. TRANSFER YEAR. ....
3. FULL NAME OF THE OFFICER. ....  
(In Block letters)
4. HOME TOWN OF THE OFFICER. ....
5. AT PRESENT POSTED AS . ....
6. Date of posting in the Judgeship. ....
7. Places of posting during last 6 years with date. ....
8. NATURE OF TRANSFER
  - (A) Due for transfer (On expiry of 3 years stay at headquarter including Additional Chief Judicial Magistrate (Railways) or 2 years Stay in an outlying court or at Sonbhadra by 31<sup>st</sup> July of the year.
  - (B) Stay of transfers beyond normal Tenure of 3 years in District including Additional Chief Judicial Magistrate (Railways) or 2 years in an outlying court or at Sonbhadra.
  - (C) Premature transfer before completion of normal tenure of 3 years in District including Additional Chief Judicial Magistrate (Railways) and 2 years in an outlying court or at Sonbhadra.
9. CHOICE OF STATIONS (as per guide lines)

(1).....	(4) .....
(2).....	(5) .....
(3).....	(6) .....
10. Grounds in support request  
.....  
.....  
.....  
.....  
.....
11. Places in U.P. where near & Blood relations reside and carry on their business.....
12. Number & age of children alongwith places where they are receiving education.....
13. REMARKS, if any .....

**DECLARATION**

I ....., read and understood the contents of appendix "A" to this application and do hereby declare that the facts mentioned above by me are correct, true and in conformity with the Guide lines laid down by the High Court.

**DATED:**

**SIGNATURE OF THE OFFICER**

**DIVISION OF U.P. IN ZONES COMPRISING DISTRICTS AS  
FORMULATED BY ADMINISTRATIVE COMMITTEE**

(i)	<b>KANPUR ZONE</b>	Kanpur Nagar, Ramabai Nagar (Kanpur Dehat), Jhansi, Lalitpur, Hamirpur, Jalaun at Orai, Banda, Fatehpur, Mahoba, Unnao and Chitrakoot.
(ii)	<b>GORAKHPUR ZONE</b>	Gorakhpur, Deoria, Basti, Maharajganj, Siddharthnagar, Faizabad, Sultanpur, Pratapgarh, Kushi Nagar at Padrauna, Ambedkarnagar at Akbarpur and Sant Kabir Nagar.
(iii)	<b>BAREILLY ZONE</b>	Bareilly, Pilibhit, Rampur, Budaun, Bijnor, Shahjahanpur, Moradabad and Jyotiba Phule Nagar.
(iv)	<b>AGRA ZONE</b>	Agra, Aligarh, Mathura, Farrukhabad, Etah, Etawah, Mainpuri, Firozabad, Hathras, Kannauj, Auraiya and Kanshi Ram Nagar.
(v)	<b>LUCKNOW ZONE</b>	Lucknow, Hardoi, Raebareli, Gonda, Sitapur, Bahraich, Barabanki, Lakhimpur Kheri, Shrawasti at Bhinga and Balrampur.
(vi)	<b>ALLAHABAD ZONE</b>	Allahabad, Varanasi, Mirzapur, Sonbhadra, Ghazipur, Ballia, Mau, Azamgarh, Jaunpur, Bhadohi at Gyanpur, Chandauli and Kaushambi.
(vii)	<b>MEERUT ZONE</b>	Meerut, Muzaffarnagar, Saharanpur, Ghaziabad, Bulandshahar, Baghpat and Gautam Budh Nagar.

**GUIDELINES FOR TRANSFER OF JUDICIAL OFFICERS OTHER  
THAN DISTRICT JUDGES)**

- (I) Judicial officers will be due for transfer on completion of 3 years stay at headquarter including, Additional Chief Judicial Magistrate (Railways), 2 years stay in an outlying courts, or at Sonbhadra.
- (II) No home town district be choiced by the Officer.
- (III) No choice of station where the officer has been posted during last 6 years be given.
- (IV) No choice of station within a zone in which the officer has been posted within 3 years be given.
- (V) No choice of adjoining stations of other Zone be given.
- (VI) The bar on re-posting of an officer in the Zone will not apply in cases in which the officer had been posted for a short period of less than 6 months.
- (VII) The officers who are serving beyond normal tenure of their posting at the same station may also send their choice of station.
- (VIII) The officers applying for stay/ premature transfer may indicate choice of stations.

- (IX) The Officer transferred / posted on his own request, is not entitled for any T.A. under Rule 42 of Chapter-IV of F.H.B. volume-III.
- (X) The officers must send a list of stations in U.P. where their near and blood relations reside or carry on their professions, as also a statement of places where they received education as required under C.L. No. 25/ Admin (A)/DR(S)/78, dated 16.3.1978.
- (XI) The proforma regarding transfer duly filled-in, be forwarded to the Court in the name of the Deputy Registrar (Services) on or before 30<sup>th</sup> day of November, 2011.

**Sd/-**

**Registrar General  
High Court, Allahabad**